

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 906**

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

AUCTION OF ENEMY PROPERTIES

906. SHRIMATI SAJDA AHMED:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has initiated the auction of enemy properties;**
- (b) if so, the details of the transparent process undertaken to auction such properties;**
- (c) whether the Government has published a list of enemy properties across the country that will be auctioned and if so, the details thereof; and**
- (d) whether the existing dwellers or tenants on these properties have been given priority in the auctions and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d) Yes sir. The management and disposal of Enemy Properties (both movable and immovable) vested in the Custodian of Enemy Property for Indian is a continuous process. This process is governed by the Enemy Property Act, 1968 and its rules and following guidelines issued in this regard, which are available in public domain :

- (i) Guidelines for the Disposal of Enemy Property Order, 2018 ;**
- (ii) The Procedure and Mechanism for sale of Enemy Share order, 2019;**
- (iii) The procedure and Mechanism for Disposal of Immovable Enemy Properties Order, 2020 and**
- (iv) The Guidelines for the Disposal of Enemy Property (Amendment) order, 2023.**
